

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-06-2024 AT 10:30 AM**

CP (IB) No. 325/7/HDB/2020

AND

**IA (IBC) 643 & 788/2022, Cont. A (IBC) 15/2023, IA (IBC) 1127, 1493/2023,
IA (IBC) 51, 1076 & 1077/2024 in CP (IB) No. 325/7/HDB/2020**

u/s. 7 of IBC, 2016

IN THE MATTER OF:

LIC Housing Finance Ltd

...Financial Creditor

AND

M/s. Butta Infrastructure Pvt Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Mr Gonugunta Murali, Liquidator present physically.

IA (IBC) 643/2022

Learned Counsel Mr Sachin Sharma, for applicant present physically.

Learned Counsel Ms Sarvani Desiraju, for respondent present through Video Conference.

Matter passed over.

Matter called again. Call on 25.06.2024.

IA (IBC) 788/2022

Orders deferred till 25.06.2024.

Cont. A (IBC) 15/2023

Learned Senior Counsel Mr Chandrasen Reddy, along with the counsel on record present physically.

Orders in Cont. A(IBC) 15/2023 deferred as learned senior counsel for respondent submits that if two weeks' time is granted the respondents would be in a position to furnish the records in which the liquidator has been claiming was not given so far.

In the light of the submissions by the learned senior counsel **we defer the orders till 25.06.2024.**

IA (IBC) 1127/2023

Orders deferred till 25.06.2024.

IA (IBC) 1493/2023

Orders deferred till 25.06.2024.

IA (IBC) 51/2024

Learned Counsel Mr Sachin Sharma, for applicant present physically.

Learned Senior Counsel Mr Chandrasen Reddy, for respondent present physically.

Orders deferred as learned senior counsel submits that baring two documents relating to Madhapur and Banjarahills which are with the lenders by virtue of EM created the rest of the title deeds will be handed over within a week. The same is recorded. For compliance two weeks time granted. Matter adjourned to 25.06.2024.

IA (IBC) 1076 /2024

Learned Counsel for applicant present physically.

Before we could order notice as the liquidator is present and he is ready to take notice. Notice is ordered to be given itself today along with the application and annexures. For filing counters two weeks' time granted. Matter adjourned to 25.06.2024.

IA (IBC) 1077/2024

Learned Counsel for applicant present physically.

Before we could order notice as the liquidator is present and he is ready to take notice. Notice is ordered to be given itself today along with the application and annexures. For filing counters two weeks' time granted. Matter adjourned to 25.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)